

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 1st Nov., 75

NOTIFICATION
INCOME TAX

No. 1143 (F.N. 261/4/75-Z.T.J) ; - In exercise of the powers conferred by sub-section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of all previous Notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioners of Income-tax of the Ranges specified in Column 2 of the Schedule below shall perform their functions in respect of the persons and incomes assessed to Income-tax or Super-tax in the Income-tax Circles, wards and Districts specified in the corresponding entry in Column 3 thereof:-

SCHEDULE

S. No.	Range	Income-tax Circles/Wards and Distts.
1.	2.	3.
1.	'H' Range	i) District VI (1), (2), (3), (4), (5), (6), (7), (8), (9), (10), (10) (Addl.), (11), (12), (13), (14), & (15) New Delhi. ii) Income-tax-cum-Estate Duty Circle, New Delhi. iii) District VI, Wards A, A (Addl.), A (I), A (II), B (Addl.), C, C (Addl.), C (I), C-I (Addl.), D & E, New Delhi. iv) Addl. Estate Duty-cum-Income-tax Circle, New Delhi. v) Contractors' Circle, New Delhi.
2.	'K' Range New Delhi.	i) District V (7), (8), (9), (10), (11), (11) (Addl.), (12), (12) (Addl.), (15), (13) Addl., (14), (15), (15) (Addl.), (16), (16) Addl., (17), (17) Addl., (18), (19), & (20) New Delhi. ii) B-XII & B-XV Districts, New Delhi. iii) District V, Wards A, A (Addl.), A (I), B, B (Addl.), B (I), C, C-I, D, E, F, F (I), F (I) (Addl.), F-III & G, New Delhi. iv) Income-tax-Cum-Wealth-tax Circles IX & X, New Delhi.
3.	Special Range-I, New Delhi.	i) Companies Circle-II, VII, XII, XIII, XIV, XVI, XIX, & XX, New Delhi. ii) D-I, District, New Delhi. iii) Special Circle XV, New Delhi.

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Income-tax of the ranges from whom that income-tax Circle, Ward or District or part thereof is transferred shall from the date this Notification takes effect be transferred to ~~shall~~ and dealt with by the Appellate Assistant Commissioner of the range to whom the said circle, Ward or District or part thereof is transferred.

This notification shall take effect from 1.11.1975.

Sd/-
S. RAMASWAMI

(Under Secretary)

Central Board of Direct Taxes.

Explanatory note:

The amendment has become necessary consequent on transfer of jurisdiction over Contractors' Circle from C.I.T., Delhi-IV to C.I.T., Delhi-II and also on creation of a new circle i.e. Special Circle-XV.

(The above note does not form a part of notification but is intended to be merely clarificatory)

Copy as usual:

✓ J. T. C. E.

Sd/-
(S. RAMASWAMI)

UNDER SECRETARY

CENTRAL BOARD OF DIRECT TAXES